

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

**FIR No. 681/2017
PS : Punjabi Bagh
U/S: 307 IPC
State Vs. Sandeep Kumar**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application regarding release of applicant.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh. Jitender Singh, Ld. Counsel for the applicant / accused.

Status report received.

Perused status report of accused Sandeep Kumar from Dy. Jail Superintendent, Central Jail No. 1, Tihar, Delhi. In view of status report, let this application be put up before the concerned court at **2.00 PM** today itself for issuance of fresh release warrant in accordance with law.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No. 148/2017

PS : Khyala

U/S: 302/379/34 IPC

State Vs. Cash @ Sidharth

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh. Arpan Rathore and Sh. Abhishek, Ld. Counsels for the applicant / accused.

IO not present.

IO has sent request for exemption from personal appearance. Request allowed, IO be summoned afresh for next date.

Report be called regarding the verification of treatment papers annexed with the application for next date. Chargesheet be also summoned for next date of hearing.

At request, put up for consideration on **02.06.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No. 33/2018

PS : Crime Branch Prashant Vihar

U/S: 9/21/25A NDPS Act, 471 IPC & 14 Foreigners Act.

State Vs. Tinimo Eferé @ Wowo

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

None for applicant/ accused despite repeated calls since morning.

In the interest of justice, no adverse order is being passed today for non-appearance on behalf of applicant / accused.

Put up for consideration on **08.06.2020**.


(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No. 614/09

PS : South Rohini

U/S: 411/34 IPC & 25/27/54/59 Arms Act.

State Vs. Paramjeet Dalal @ Monu

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh. Jitender Sethi and Sh. Hemant Gulati, Ld. Counsels for applicant / accused.

IO/ HC Rohtash present.

Reply received.

Ld. Counsel for applicant / accused filed certain documents including medical documents. Copy supplied to the State.

Verification report of above-said documents filed by the counsel for accused be called from IO for next date of hearing.

Put up for filing of verification report and arguments on **10.06.2020.**


(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.73/2020
P.S. Patel Nagar
State Vs. Rahul & Anr.
U/s 377 IPC and Section 4/6 of POCSO Act**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

**Present: Sh. Girish Giri, Addl. PP for the State.
None for the accused.**

Accused is stated to be in JC.

Put up before the Ld. District & Sessions Judge (West) on

15.06.2020.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.107/2020
P.S. Tilak Nagar
State Vs. Munna Devan
U/s 365 IPC and Section 10 of POCSO Act**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

**Present: Sh. Girish Giri, Addl. PP for the State.
None for the accused.**

Accused is stated to be in JC.

Put up before the Ld. District & Sessions Judge (West) on

15.06.2020.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

**FIR No. 343/2019
PS : Paschim Vihar
U/S: 392/397/411/34 IPC
State Vs. Rahul @ Bunty**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh. Lokesh Kumar, Ld. Counsel for applicant / accused.

IO/ASI Mahavir Singh present.

Reply received. Copy supplied to the State.

As I have gone through the reply, this interim bail application is not for heard under the directions of Hon'ble Supreme Court & Hon'ble High Court of Delhi nor any ground for interim bail is made out in the application and contentions. Therefore, interim bail application is hereby dismissed. Dasti.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

**FIR No. 108/09
PS : Mianwali Nagar
U/S: 302/34 IPC & 25/27 Arms Act.
State Vs. Paramjeet Dalal @ Monu**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh. Jitender Sethi and Sh. Hemant Gulati, Ld. Counsels for applicant / accused.

IO/ HC Rohtash present.

Reply received.

Ld. Counsel for applicant / accused filed certain documents including medical documents. Copy supplied to the State.

Verification report of above-said documents filed by the counsel for accused be called from IO for next date of hearing.

Put up for filing of verification report and arguments on **10.06.2020.**

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.819/2015
P.S. Tilak Nagar
State Vs. Anoop
U/s 302 IPC.**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application under Section 439 Cr.P.C. for granting interim bail for a period of one month moved on behalf of the applicant/accused.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. Mahesh Patel, counsel for the applicant/accused.

Reply to the bail application already filed by the IO Insp. Kashmiri Lal perused.

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**Bail Application No.1066
FIR No.93/2020
P.S. Punjabi Bagh
State Vs. Sundeshwar Ram @ Raju
U/s 376/323/506 IPC**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application under Section 439 Cr.P.C. for granting interim bail moved on behalf of the applicant/accused Sundeshwar Ram @ Raju.

Present: Sh. Girish Giri, Addl. PP for the State.
IO SI Richa Sharma present with case file.
Sh. Ramesh Kumar, counsel for the applicant/accused.

Reply to the bail application filed by the IO perused.

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**Bail Application No.1099
FIR No.616/2019
P.S. Tilak Nagar
State Vs. Ravi Kuswah Gopi
U/s 392/397/411/120B/34 IPC
and Section 25/27/54/59 Arms Act.**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application under Section 439 Cr.P.C. for granting regular moved on behalf of the applicant/accused.

Present: Sh. Girish Giri, Addl. PP for the State.
IO SI Parveen Kumar with case file.
Sh. Nagendra Singh, counsel for applicant/accused Ravi Kuswah Gopi.

Reply to the bail application filed by the IO perused.

Arguments on the bail application heard.

The counsel for the applicant/accused submits that the applicant/accused is innocent and has been falsely implicated in this case. It is further submitted by him that there is nothing on record against the applicant/accused and he has been falsely implicated in this case only on the basis of disclosure statement of main accused Sachin Bhati. Further, co-accused Tinkle Chauhan has already been granted regular bail by the court of Sh. Vishal Singh, Ld. ASJ-03 (West) vide order dated 08.05.2020 who was also named as an accused in the disclosure statement of accused Sachin Bhati and therefore, the applicant/accused may be released on bail for want of any evidence against him as well as on parity.

As per the allegations, applicant/accused was arrested in the present FIR on 21.12.2019 and one bike used in the commission of crime

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and data register were recovered from his instance. The applicant/accused is in JC since 25.12.2019. No purpose should be served for further keeping the applicant/accused in JC since the recovery has already been effected at his instance. Keeping in view the overall facts and circumstances of the case coupled with the fact that the co-accused Tinkle Chauhan has already granted regular bail, the present applicant/accused Ravi Kuswah Gopi is admitted to bail subject to furnishing personal bond in the sum of Rs.25,000/- with one surety of like amount to the satisfaction of Ld. M.M./Duty M.M./Link M.M./concerned Jail Superintendent.

Copy of the order be given dasti. Copy of the order be also sent to Jail Superintendent for intimation.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

**Bail application No.989/2020
FIR No. 130/2020
PS : Punjabi Bagh
U/S: 307/34 IPC & 25/27 Arms Act
State Vs. Vivek @ Goldi**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh. Inder Bhushan, Ld. Counsel for accused.

On the request of Ld. Counsel for accused, put up for consideration on **08.06.2020**.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No.1062/20

FIR No. 348/20

PS : Tilak Nagar

U/S: 308 IPC

State Vs. Anil Kumar

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh M.A, Khan, Ld. Counsel for applicant / accused.

IO present.

IO submits that he shall produce the complainant on the next date of hearing.

At request, put up for consideration on **26.05.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No.1060/20

FIR No.144/20

PS : Moti Nagar

U/S: 363/376 IPC & 4 POCSO Act

State Vs. Jitender Choudhary

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh. Anil Kumar, Ld. Counsel for applicant / accused.

Complainant in person.

At request of Ld. Counsel for accused, put up for consideration on 04.06.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

**Bail application No.
FIR No. 108/2019
PS : Paschim Vihar
U/S: 302/201/120B/34 IPC
State Vs. Davinder Kaur @ Sonia**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh. Abhishek Sharma, Ld. Counsel for applicant / accused.

IO/Insp. Manoj Bhatia present.

At request of Ld. Counsel for accused, put up for **05.06.2020**.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.372/18
P.S. Nangloi
State Vs Kamil Ahmed
U/s 304B/498A/34 IPC**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting interim bail moved on behalf of the applicant/accused Kamil Ahmed.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. Abid Ahmad, counsel for the applicant/accused.

Report not received from the Jail Superintendent.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 14.11.2018 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 26.05.2020 for consideration.

**(G. N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

FIR No. 328/2019

PS : Paschim Vihar

U/S: 302/376 IPC & 6 POCSO Act

State Vs. Rajesh Kumar

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh. R. K. Pandey, Ld. Counsel for applicant/ accused.

IO present.

Reply received. Copy supplied to the state.

At request of Ld. Counsel for accused, put up for **09.06.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.633/2020
P.S. Nangloi
State Vs. Naveen @ Bunty
U/s 323/354/34 IPC**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application under Section 438 Cr.P.C. for granting anticipatory bail moved on behalf of the applicant/accused.

Present: Sh. Girish Giri, Addl. PP for the State.
IO SI Sunil with case file.
Sh. Kuldeep Singh, counsel for the applicant/accused.

Reply to the bail application filed by the IO perused.

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.633/2020
P.S. Nangloi
State Vs. Puranchand @ Sanju
U/s 323/354/34 IPC**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application under Section 438 Cr.P.C. for granting anticipatory bail moved on behalf of the applicant/accused.

Present: Sh. Girish Giri, Addl. PP for the State.
IO SI Sunil with case file.
Sh. Kuldeep Singh, counsel for the applicant/accused.

Reply to the bail application filed by the IO perused.

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.629/18
P.S. Punjabi Bagh
State Vs. Jitender Kumar @ Jeetu
U/s 302/120B/149/34 IPC**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting interim bail moved on behalf of the applicant/accused.

Present: Sh. Girish Giri, Addl. PP for the State.
IO Insp. Vinay Kumar with case file.
Sh. Pradeep Kumar Anand, counsel for the
applicant/accused.

Reply to the bail application filed by the IO perused.

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.283/2019
P.S. Patel Nagar
State Vs. Vinod @ Sonu @ Ganja
U/s 307/323/324/341/201/34 IPC & 25 Arms Act**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application under Section 439 Cr.P.C. for granting interim bail moved on behalf of the applicant/accused.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. Vineet Jain, counsel for the applicant/accused.

Reply to the bail application already filed by the IO SI Manoj Kumar perused.

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.190/19
P.S. Tilak Nagar
State Vs. Sandeep Singh @ Sahil
U/s 376D/370/109/506/120B/34 IPC
& Section 6/17/21 POCSO Act & 3/4/5/6/7 ITP Act.**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application under Section 439 Cr.P.C. for granting interim bail moved on behalf of the applicant/accused.

Present: Sh. Girish Giri, Addl. PP for the State.
IO SI Anuj Mor with case file.
Sh. Arbind Kumar Garg, counsel for the applicant/accused.

Reply to the bail application filed by the IO perused.

After advancing arguments for some time, the counsel for the applicant/accused seeks permission to withdraw the application. An endorsement to that effect has been made by him on the application. In view of the same, the application is dismissed as withdrawn.

At request, copy of the order be given dasti.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.283/19
P.S. Patel Nagar
State Vs. Shekhar @ Praveen
U/s 307/323/324/341/201/34 IPC & 25 Arms Act.**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application under Section 439 Cr.P.C. for granting interim bail moved on behalf of the applicant/accused Shekhar @ Praveen.

Present: Sh. Girish Giri, Addl. PP for the State.
Counsel for the complainant.
Counsel for the applicant/accused.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody for last four months and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 26.05.2020 for consideration.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.137/17
P.S. Khyala
State Vs. Pankaj Sharma
U/s 302/397/201/411/452/34 IPC**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting interim bail moved on behalf of the applicant/accused Pankaj Sharma

Present: Sh. Girish Giri, Addl. PP for the State.
IO Insp. Arvind Kumar with case file.
Sh. Sumit Gaba, Counsel for the applicant/accused.

Reply to the bail application filed by the IO.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail. Report be called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 26.05.2020 for consideration.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.318/17
P.S Tilak Nagar
State Vs Vishwajeet Singh @ Vishu
U/s 302/34 IPC

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting interim bail moved on behalf of the applicant/accused Vishwajeet Singh.

Present: Sh. Girish Giri, Addl. PP for the State.
IO Insp. Gursewak Singh with case file.
Counsel for the applicant/accused.

Reply to the bail application filed by the IO.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 26.05.2020 for consideration.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.430/16
P.S. Tilak Nagar
State Vs Rajan
U/s 302/34 IPC**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting interim bail moved on behalf of the applicant/accused Rajan.

Present: Sh. Girish Giri, Addl. PP for the State.
IO Insp. Gursewak Singh with case file.
Sh. Vineet Jain, Counsel for the applicant/accused.

Reply to the bail application filed by the IO.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 29.04.2016 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for **26.05.2020** for consideration.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.372/18
P.S. Nangloi
State Vs Faizan Ahmed
U/s 304B/498A/377/34 IPC**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting interim bail moved on behalf of the applicant/accused Faizan Ahmed.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. Abid Ahmad, counsel for the applicant/accused.

Report not received from the Jail Superintendent.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 02.10.2018 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for **26.05.2020** for consideration.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.61/2020
P.S. Paschim Vihar
State Vs. Moolchand @ Upender
U/s 328/392/411/34 IPC

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application under Section for granting interim bail moved on behalf of the applicant/accused.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. Avdhesh Sharma, counsel for the applicant/accused.

Heard.

The counsel for the applicant/accused submits that this is an application seeking interim bail moved on behalf of the applicant/accused. It is further submitted by him that the 1st regular bail application moved on behalf of the said accused has already been dismissed. I have perused the reply of the bail application filed by the IO ASI Ramji Lal. In the reply, it is mentioned by the IO that 3rd bail application of the applicant/accused has been dismissed on 30.04.2020. The said fact has not been mentioned in the application and the same has been concealed. As far as the criteria of minutes of meeting dated 18.05.2020 of Hon'ble High Court of Delhi is concerned, the present applicant/accused is not covered under the same. In view of the above, the bail application is accordingly dismissed.

Copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.473/19
P.S. Paschim Vihar (West)
State Vs. Aakash Chouhan
U/s 307/34 IPC & 25/27/54/59 Arms Act**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting interim bail moved on behalf of the applicant/accused Aakash Chouhan.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. Avdhesh Sharma, counsel for the applicant/accused.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 07.10.2019 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for **26.05.2020** for consideration.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.386/19
P.S. Rajouri Garden
State Vs. Raja Singh
U/s 20/61/85 NDPS Act**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application under Section 439 Cr.P.C. for granting interim bail moved on behalf of the applicant/accused.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. R. K. Giri, counsel for the applicant/accused.

Reply to the bail application received from the IO perused.

Arguments heard.

Interim bail for a period of two months has been sought on behalf of the applicant/accused on the ground that the mother of the applicant/accused aged about 63 years is suffering from uterus disease with the alleged history of bleeding and her treatment is going on in NC Hospital, 53-54, Sewak Park, Opposite Metro Pillar No.775, near Dwarka Mor Metro Station. It is further submitted that the surgery of the mother of the applicant/accused is to be conducted on 26.05.2020. The counsel for the applicant/accused further submitted that the presence of the applicant/accused is required as there is nobody else to take care of his mother and to arrange funds for her operation. In view of the submissions made, the counsel for the applicant/accused prayed for granting two months interim bail to the applicant/accused.

Per contra, Ld. Addl. PP for the State has opposed the bail application stating that 24 kg and 200 grms Ganja has been recovered from the possession of the applicant/accused which is commercial quantity and therefore, bail should not be granted as there is every possibility that accused might jump bail and indulge in offences of similar nature.

In his reply, the IO submitted that the medical documents of the mother of the applicant/accused have been verified from the hospital and Dr. Gajender Nayyar opined that patient Gurmeet Kaur will undergo surgery on 26.05.2020. It is further submitted by the IO that one brother of the accused/applicant namely Rinku and his wife Pinki are residing in Chander Vihar, New Delhi but he is not taking care of his mother.

I have considered the arguments as well as reply of the IO. As per allegations, the accused was found in possession of 24 kg and 200 grms ganja and that he used to purchase drugs from one Mithilesh Kumar who is still absconding. No doubt, if the applicant/accused is granted interim bail, he can again commit the offence of similar nature and also influences the witnesses. Since the brother of applicant/accused is available in Chander Vihar and he can take-care of his mother and his refusal for doing so is only a ploy to take out the present applicant/accused from the jail. Considering the overall facts and circumstances of the case, no ground for interim bail is made out. The bail application is accordingly dismissed.

Copy of the order be given dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.719/2018
P.S. Punjabi Bagh
State Vs. Kundan Kumar
U/s 376/323/325/384/354/506 IPC**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting interim bail moved on behalf of the applicant/accused Kundan Kumar.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. Vipin Bhardwaj, counsel for the applicant/accused
(through VC).

Heard through VC.

At the request of counsel for applicant/accused, bail application be listed on 22.05.2020 through VC.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

**FIR No. 123/19
PS : Rajouri Garden
U/S: 498A/304B/34
State Vs. Shakuntala Devi.**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh. Sarvesh Kumar, Ld. Counsel for applicant / accused
(through VC).

Arguments heard through VC.

At request put up for consideration on **26.05.2020**.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)
WEST : DELHI**

**FIR No. 93/20
PS : Paschim Vihar
U/S: 376/506 IPC
State Vs. Lakhan**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh. Ahbimanu Campani, Ld. Counsel for applicant / accused
(through VC).

Reply received.

Arguments heard through VC.

At request put up for consideration on 23.05.2020.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail application No.1088

FIR No. 683/2019

PS : Punjabi Bagh

U/S: 376 (2)/(1)/376 (2)n/506 IPC

State Vs. Pawan

21.05.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lockdown is going on in the country.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Sh. Girish Giri, Ld. Addl. PP for the State.

Sh. Sarvesh Kumar, Ld. Counsel for applicant / accused
(through VC).

Arguments heard through VC.

At request put up for consideration on **26.05.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
21.05.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.127/18
P.S. Moti Nagar
State Vs. Kinnu**

U/s 376/377/506 IPC and Section 6/12 POCSO Act

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting bail to the moved on behalf of the applicant/accused.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. Suman Thakur, counsel for the applicant/accused
(through VC).

Heard through VC.

At the request of counsel for the applicant/accused, bail application be listed before the concerned court through VC on 26.05.2020.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

FIR No.55/20

P.S. Nangloi

State Vs. Naveen Saini

U/s 342/376/506 IPC & 4/12/17 POCSO Act and 3/4/8 ITP Act

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting bail moved on behalf of the applicant/accused.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. N. K. Gupta, counsel for the applicant/accused
(through VC).

Heard through VC.

At the request of counsel for the applicant/accused, bail application be listed on concerned court through VC on 22.05.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.236/16
P.S. Khyala
State v. Pankaj KUMar
U/s 302/341/324/452/120B/34 IPC

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting interim bail moved on behalf of the applicant/accused Pankaj Kumar.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. Prasanna Aggarwal, counsel for the applicant/accused (through VC).

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 21.05.2016 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 26.05.2020 for consideration through VC.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.57/2011
P.S. Khyala
State v. Arvind Azad
U/s 302/364/365/201 IPC**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for granting interim bail moved on behalf of the applicant/accused Arvind Azad.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. Prasanna Aggarwal, counsel for the applicant/accused (through VC).

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 17.04.2011 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 26.05.2020 for consideration through VC.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.364/18
P.S. Tilak Nagar
State Vs. Jatin Soni
U/s 365/302/201/120B/34 IPC**

21.05.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 19.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier office order dated 28.03.2020.

Now a days, there is outbreak of Corona Virus (Covid-19) and lock down is going on in the country.

This is an application for parole/interim bail moved on behalf of the applicant/accused Jatin Soni.

Present: Sh. Girish Giri, Addl. PP for the State.
Sh. Lal Singh Thakur, counsel for the applicant/accused
(through VC).

Heard through VC.

At the request of counsel for applicant/accused, bail application be listed on 26.05.2020 through VC.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
21.05.2020**